

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 53442/2025

[Arising out of impugned final judgment and order dated 30-06-2025 in FAT No. 3/2024 30-06-2025 in CAN No. 2/2025 passed by the High Court at Calcutta]

JAYSHREE DEVI

Petitioner(s)

VERSUS

EVERSTRONG SALES PRIVATE LIMITED & ORS.

Respondent(s)

IA No. 301885/2025 - APPLICATION FOR ABATEMENT

IA No. 301886/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 301884/2025 - APPLICATION FOR SUBSTITUTION

IA No. 301883/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 301882/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 08-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Dhruv Mehta, Sr. Adv.
Mr. Rishabh Karnani, Adv.
Mr. Shreedhar Gaggar, Adv.
Mr. Sanjay Baid, Adv.
Mr. Pulkit Agarwal, AOR

For Respondent(s) :Mr. Praveen Kumar, Adv.
Mr. Smarhar Singh, AOR
Mr. Sameer Rai, Adv.
Mr. Suman Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling condoned.
2. Issue notice on the Special Leave Petition as well as on the accompanying applications.
3. Pending disposal of the Special Leave Petition, operation of

the impugned order(s) shall remain stayed.

4. In the meanwhile, counter affidavit be filed.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR